

आयकर अपीलीय अधिकरण, कोलकाता पीठ, कोलकाता

IN THE INCOME TAX APPELLATE TRIBUNAL "C" BENCH KOLKATA

Before Shri Sonjoy Sarma, Judicial Member and Shri Sanjay Awasthi, Accountant Member

I.T.A. No.1028/Kol/2024
Assessment Year: 2012-13

Chandrima Merchants Pvt. LtdAppellant
85, Metcalfe Street, 2nd Floor,
Kolkata.
[PAN: AADCC 3457F]

vs.

ITO, Ward-1(1), Kolkata Respondent

Appearances by:

Shri Giridha Dhelia, AR, appeared on behalf of the appellant.

Shri Altaf Hossain, Addl. CIT, appeared on behalf of the Respondent.

Date of concluding the hearing : April 15, 2025

Date of pronouncing the order : April 16, 2025

आदेश / ORDER

Per Sonjoy Sarma, Judicial Member:

The present appeal has been preferred by the assessee against the order dated 07.03.2024 of the National Faceless Appeal Centre [hereinafter referred to as 'CIT(A)'] passed u/s 250 of the Income Tax Act (hereinafter referred to as the 'Act').

2. At the outset, the ld. AR of the assessee has stated before the Bench that the assessee had chosen to settle the tax dispute under the Direct Tax Vivad Se Viswas (DTVSV) Scheme, 2024. Form No.4 was received by the assessee on 24.03.2025. Under the circumstances, the assessee prayed before the Bench to allow the appeal to be withdrawn.

3. On the other hand, the ld. DR did not object to the withdrawal request made by the assessee.

4. After hearing the submissions made by both the parties and considering the materials on record, we accept the prayer for

withdrawal of the appeal as the assessee has opted to settle the dispute under the DTVSV scheme, 2024. Accordingly, we dismiss the present appeal as withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Kolkata, the 16th April, 2025.

Sd/-
[Sanjay Awasthi]
Accountant Member

Sd/-
[Sonjoy Sarma]
Judicial Member

Dated: 16.04.2025.

RS

Copy of the order forwarded to:

1. Chandrima Merchants Pvt. Ltd
2. ITO, Ward-1(1), Kolkata
3. CIT (A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Assistant Registrar, Kolkata Benches